

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 163/TT/2018**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for Modification of 132 kV bus arrangement including switchgear to Double Main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) and 5 others
- Parties present** : Shri R. B. Sharma, Advocate, BSPHCL  
Shri Mohit Mudgal, Advocate, BSPHCL  
Shri S. K. Niranjana, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for Modification of 132 kV bus arrangement including switchgear to Double Main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV. He submitted that as per the Investment Approval dated 5.5.2016, the assets covered under the instant transmission system were to be put into commercial operation within 30 months. Accordingly, schedule COD was 4.11.2018. The instant assets were put into commercial operation on 31.10.2017 and thus there is no time over-run. He also submitted that there is no cost over-run in case of the instant assets.



2. The learned counsel for BSPHCL submitted that the instant assets were agreed in the 27<sup>th</sup> ERPC meeting held on 30 and 31.5.2014 and in the SCM dated 2.5.2014 on the ground that it would improve the reliability of the Birpara Sub-station. He submitted that the petitioner has not shown that the availability was below 98% at any point of time. The petitioner has not given any justification for the necessity of the instant asset. He submitted that the initial spares may be allowed as per the norms specified in the 2014 Tariff Regulations. He also submitted that there is no need for separate Investment Approval for the instant assets and it should have been claimed as part of additional capital expenditure.

3. In response, the representative of the petitioner submitted that Birpara Sub-station is a critical sub-station carrying power for Bhutan and it has only one bus and if there is a problem in that bus, the power may be bottled up. It was part of the system strengthening to include the second bays at Birpara Sub-station. He submitted that ERPC and SCM approvals have been filed. He also submitted that it is a new GIS.

4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

